

**Central Administrative Tribunal  
Principal Bench**

**O.A. No. 22062019  
MA No. 2386/2019**

**New Delhi this the day of 29th day of July, 2019**

**Hon'ble Sh. Pradeep Kumar, Member (A)  
Hon'ble Sh. R.N. Singh, Member (J)**

Mrs. Charu Dixit, Wife of Shri Sanjeev Dixit, Aged 52  
Years, Resident of V 601, Homes Sector 121, Noida-201301,  
U.P.  
Working as TGT Teacher in Government Girls Secondary  
School, Mayur Vihar Phase III, Delhi 110096,  
Emp. ID -20132535

- Applicant

(By Advocate: Sh. Sandeepan Pathak)

Versus

1. The Directorate of Education  
Through Director  
Old Secretariat, Near Vidhan Sabha  
Civil Lines, New Delhi 11 0054.
2. Government Girls Secondary School,  
Through Principal  
Mayur Vihar Phase III, Delhi 110096 (GGSS)
3. Rajkiya Sarvodaya Kanya Vidhalaya  
Through Principal  
New Ashok Nagar, Delhi 110096

- Respondents

**ORDER (ORAL)**

**Sh. R.N. Singh, Member (J)**

After arguing for some time, learned counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh one, if so advised.

2. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law.
3. Accordingly, the pending MA also disposed of.

**(R.N. Singh)  
Member (J)**

**(Pradeep Kumar)  
Member (A)**

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